

10. Puducherry: The Government of Puducherry has informed that there are no recognized Scheduled Tribes in the Union Territory of Puducherry and also no land in Puducherry is classified as "Forest Land" coming within the definition of Clause 2(d) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Swadhar scheme in Himachal Pradesh

2760. SHRIMATI VIPLOVE THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of women benefited by Swadhar Scheme in Himachal Pradesh;
- (b) the details of funds sanctioned and released to Himachal Pradesh for implementation of Swadhar Scheme during the year 2008-09 and 2009-10;
- (c) whether Government has received any complaints regarding the diversion of funds to other activities; and
- (d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) There is no Swadhar shelter Home functioning in the State of Himachal Pradesh.

(b) to (d) Does not arise.

Programmes under ICDS

†2761. SHRI KAPTAN SINGH SOLANKI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the programmes being operated throughout the country under Integrated Child Development Services (ICDS), State-wise;
- (b) whether the economic assistance is also being provided to Non-Government Organizations through this scheme; and
- (c) if so, the details thereof. State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The Integrated Child Development Services (ICDS) is a centrally sponsored Scheme implemented through the State Government/UT Administrations. It aims a holistic development of children below six years of age and pregnant women and lactation mothers by providing a package of six services comprising supplementary nutrition, immunization, health check up, referral services, pre-school non-formal education and nutrition and health education.

Of the six services, health components namely, immunization, health check up, referral services are delivered through public health infrastructure under the Ministry of Health & Family Welfare.

†Original notice of the question was received in Hindi.

Government of India releases grant-in-aid to States/UT for implementation of ICDS Scheme, as per schematic norms.

Under the Scheme, State/UTs are involving Self Help Groups (SHGs)/ Non-Government Organisations (NGOs) in provision of Supplementary Nutrition and training.

As on 31.03.09, a total number of 7073 ICDS Projects and 13.56 lakh Anganwadi Centres (AWCs)/Mini-AWCs have been sanctioned by Government of India across the country. State-wise details sanctioned Projects & AWCs/Mini-AWCs are available at Ministry's website wcd.nic.in/icdsimg/sanoprAWCs300909.pdf.

Revamping of ICDS scheme

2762. SHRIMATI VIPLOVE THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to revamp Integrated Child Development Services (ICDS) scheme in the country particularly in Himachal Pradesh;

(b) if so, the details, thereof;

(c) whether Government has received any complaints regarding supply of poor quality of nutrition in Anganwadi; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) In order to better achieve the intended objectives, the Government has universalized the Integrated Child Development Services (ICDS) to cover all habitations as per norms, including provision for 'Anganwadi on Demand'. Further, cost norms, nutritional & feeding norms of Supplementary Nutrition and training norms have been enhanced. Provision for flexi funds at Anganwadi level has also been made to meet the unforeseen exigencies. Government has also introduced new World Health Organisation (WHO) Growth Standards for monitoring the growth of children.

The States/UTs have been requested to operationalize the sanctioned projects and AWCs with revised norms, in accordance with directions of the Apex Court in this regard.

State-wise details of sanctioned ICDS Projects, AWCs & Mini-AWCs, including Himachal Pradesh, are available at Ministry's website wcd.nic.in/icdsimg/sanoprAWCs300909.pdf.

(c) and (d) No such complaints have been received during the last two years.

Child welfare schemes in Orissa

2763. SHRI BALBIR PUNJ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds released and spent for child welfare schemes in Orissa;